

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT) NO. 257 OF 2019**

**IN THE MATTER OF**

**Ajit Singh Bhandari & Ors**

.

**...Appellants**

**Vs**

**Bhandari Builders Pvt Ltd & Ors**

**.... Respondents**

Mr Diggaj Pathak, Mr Naved Ahmed, Advocates for appellant.

Mr Sumant Batra, Mr. Pranav Gupta, Advocates for Liquidator.

Mr Siddharth Sachar, Ms Rashi Maheshwari, Advocate for R5.

Mr Neeraj Kr Gupta and Mr Sankalp Goswami, Advocates for R2 and R3.

**With**

**COMPANY APPEAL (AT) NO. 265 OF 2019**

**IN THE MATTER OF**

**Ajmrik Singh Bhandari & Ors**

.

**...Appellants**

**Vs**

**Ajit Singh Bhandari & Ors**

**.... Respondents**

Mr Diggaj Pathak, Mr Naved Ahmed, Advocates for R1 to R4.

Mr Sumant Batra, Mr. Pranav Gupta, Advocates for Liquidator.

Mr Siddharth Sachar, Ms Rashi Maheshwari, Advocate for R6.

Mr Neeraj Kr Gupta and Mr Sankalp Goswami, Advocates for Appellant.

**With**

**COMPANY APPEAL (AT) NO. 318 OF 2019**

**IN THE MATTER OF**

**Bhandari Constructions & Developers Pvt Ltd & Anr**

**...Appellants**

**Vs**

**Ajit Singh Bhandari & Ors**

**.... Respondents**

Ms Surabhi Maheshwari, Advocate for appellant.

Mr Diggaj Pathak, Mr Naved Ahmed, Advocates for R2 to R5, R12.

Mr Sumant Batra, Mr. Pranav Gupta, Advocates for Liquidator.

Mr Siddharth Sachar, Ms Rashi Maheshwari, Advocate for R8.

Mr Neeraj Kr Gupta, Advocates for R6 and R7.

**ORDER**

**24.02.2020:** In compliance with the order dated 16<sup>th</sup> January, 2020, Mr Ajay Kumar Jain, Advocate has submitted his report of the EOGM convened under his Chairmanship. He has supplied a copy of the same to the appellant and Respondents but not supplied copy to the Administrator. He is directed to supply copy of the report of EOGM to the Liquidator also.

2. Learned counsel for the appellant in Company Appeal No.265/2019 submits that the order passed by this Tribunal on 16.1.2020 has been impugned before the Hon'ble Supreme Court by filing Civil Appeal vide Diary No.7340/2020 and the matter is still pending and likely to come up for hearing shortly.

3. Learned counsel for the appellant in Company Appeal No.257/2019 undertakes that he will not act upon the Resolution passed in EOGM convened on 19<sup>th</sup> February, 2020.

4. Learned counsel for the Appellant in Company Appeal (AT) No.265/2019 submits that he has filed an IA vide Diary No.19101 dated 18.2.2020 for modification of order dated 16.1.2020. Learned counsel submits that this may be dismissed as infructuous. IA filed vide Diary No.19101 is hereby dismissed as infructuous.

5. Let the matter be fixed for **23.3.2020**.

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**bm/kam**